

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 144 OF 2018 &
IA NOS. 688, 689 OF 2018 & IA NO. 203 of 2019

Dated: 6th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s. Ind Synergy Limited ... **Appellant(s)**
Chhattisgarh State Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Vs.

Counsel for the Appellant (s) : Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1
Mr. Apoorv Kurup
Ms. Nidhi Mittal for R-2

ORDER

IA NO. 203 of 2019

(Application for condonation of delay in filing rejoinder)

For the reason set out in the application, 35 days' delay in filing rejoinder is condoned, and the rejoinder is taken on record.

APPEAL NO. 144 OF 2018

It is represented that pleadings are complete.

List the matter for hearing on **09-07-2019**. Meanwhile, learned counsel for the parties may file written submissions with advance copy to the other side.

(S. D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson